

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-535/ND/2020**

IN THE MATTER OF:

M/s. New India Colour Company Ltd.

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rakesh Kumar, Mr. Ankit
Sharma, Mr. Aashish Kumar,
Advs.**

For the Respondent/ Corporate-debtor :

ORDER

Fresh Vakalatnama in compliance to the last order dated 19.02.2020 has been filed by the counsel for the operational creditor. The same is taken on record. Serve notice on the corporate debtor within 10 days. Counsel for the operational creditor has moved an application under Section 60(5) of IB Code, 2016 seeking urgent directions in the matter along with supported affidavits. Urgent notice be issued to the corporate debtor for his appearance as well as for filing reply in this interim application as to why the relief sought by the operational creditor can not be granted within a week's time. Registry may also serve notice in this application for appearance as well as filing reply in the matter. Post the matter to 13.04.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**